

ITEM NO.10

Virtual Court 1

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL)..... Diary No(s).10880/2020

PROF.TRILOCHAN SASTRY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 15-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Nikhil Nayyar, Sr.Adv.  
Ms. Pritha Srikumar, AOR

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Having heard Mr.Nikhil Nayyar, learned senior counsel appearing on behalf of the petitioner as also Mr.Tushar Mehta, learned Solicitor General appearing on behalf of the Union of India at length, we dispose of the instant writ petition by directing the respondent-Union of India to treat this petition, preferred by the petitioner under Article 32 of the Constitution of India, as also any other additional material, which may be filed by the petitioner within two days, as a representation for consideration at the time of issuing relevant guidelines.

With the aforesaid direction, the writ petition stands disposed of.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR